

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 2**  
**IA-1647/ND/2021**  
**(IB)-591(ND)2020**

**IN THE MATTER OF:**

Redhex It Solutions Pvt. Ltd. ... Applicant/Petitioner

Vs

Greenline Builders Ltd. ... Respondent

**Order under Section 9 of IBC**

**Order delivered on 07.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RP : Mr. Mohd Nazim Khan in person

**ORDER**

**IA-1647/ND/2021:**

This is an application filed by the Resolution Professional under Section 19(2). Notice to non-applicant/respondent- HDFC Bank Limited.

Learned Counsel prays for interim relief directing the bank to defreeze account with the HDFC Bank being Account No. 00462320007129 at Jalandhar Branch (Punjab). The Bank is directed to immediately defreeze the account and not to allow the present signatories being ex-directors to make any operations. The Resolution Professional is directed to take all steps to become signatory of same bank account of the Corporate Debtor. Let the copy of order be served to the bank by the Learned PCS for the Resolution Professional.

List on **15.04.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

